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GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF COMMERCE

**NOTIFICATION No. 62 (RE-2007)/2004-09**  
**NEW DELHI: Dated: 12<sup>th</sup> December, 2007**

S.O. (E) In exercise of powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2004-09, the Central Government hereby amends the Notification No.59 (RE-2006)/2004-09 dated 13<sup>th</sup> April, 2007 in respect of Import Licensing Notes (9) of Chapter-87, Schedule-I (Imports) to the ITC(HS) Classifications of Export and Import Items, 2004-09 as under:

1. “Import of new motorcycles with engine capacity of 800 cc or more, by all categories of importers, including: (a) Individuals; (b) Companies and firm; or (c) OEMs (Original Equipment Manufacturers- who have manufacturing and service network in India) will be exempt from the conditions at Sl. No. (2) (II) (c) above. However, at the time of Customs clearance, an EC Type Approval Certificate / Certificate of COP, of an accredited agency from any member state of EU, including a notarized English translation thereof, shall be furnished. This Type Approval shall stipulate that the vehicle to be imported meets the technical requirements of all relevant separate directives, as last amended and as listed in EU Directive 2002/24/EC. Such imported motorcycles shall meet the EURO III emission norms as defined in EU Directive 2003/77/EC.”

2. This issues in public interest.

Sd./-  
(R.S.Gujral)  
Director General of Foreign Trade and

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